

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.07
C.P. (IB)No.133/BB/2023

IN THE MATTER OF:

M/s. Konverge Healthcare Pvt. Ltd. ... Petitioner
Vs.
M/s. Caspian Impact Investments Pvt. Ltd. ... Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Shrinath R. Bhat, PCS
For the Unsecured Creditor Nos.5 & 8 : Shri Gopal Seethar

ORDER

1. Heard the Ld. PCS appearing for the Petitioner and the Ld. Counsel appearing for the Unsecured Creditor Nos.5 & 8.
2. Ld. PCS appearing for the Petitioner requests time to file a memo regarding the limitation under Section 10 of IBC, 2016. Therefore, five days' time is granted to the Petitioner to file a memo along with a copy of the judgement relied upon by him.
3. List the case on **06.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi